

with a view to cover their misconduct, to cover their own failures and lapses. But we are not at all to be carried away by these things. We know the reasons why these things are taking place and why they come. It is not the inducement that you give that invites others to come here. I have met refugees at the Sealdah Station. They do not receive inducements from this country. Of course, these talks of reconstructions and socialistic pattern of society and the millennium that we are trying to usher in this part of the world, these sometimes may persuade some people to think that once they cross the border, well, all their problems would be solved. But when they come here, they do not get any such thing at all and they think of going back to Pakistan. Therefore* it is not so much inducement that is inviting these people to come here. On the contrary, it is rather their own distress, the intolerable distress that makes them desperate and that compels them to march out of their own villages and towns in the direction of our country. That is the reality.

As far as West Pakistan is concerned, there are the Evacuee Property Laws and all that. These do not apply to the refugees who come from East Pakistan. Personally, I am not in favour of evacuee laws being put in force in regard to refugees in West Bengal, because the migration from West Bengal has been very negligible as compared to the migration that has taken place from East Bengal and, therefore, mutual adjustment of property will not offer any solution to the problem. Besides there is ...

MR. DEPUTY CHAIRMAN : Will you be taking more time?

SHRI BHUPESH GUPTA: Yes, Sir.

MR. DEPUTY CHAIRMAN :
Then we may adjourn now and meet again at two o'clock. The House stands adjourned till 2 P.M.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock. MR. DEPUTY CHAIRMAN in the Chair.

MESSAGE FROM LOK SABHA

THE FINANCE (No. 3) BILL, 1956

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha :

"In accordance with the provisions of Rule 133 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Finance (No. 3) Bill, 1956, as passed by Lok Sabha at its sitting held on the 12th December, 1956.

"The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

I lay the Bill on the Table.

THE ADMINISTRATION OF EVACUEE PROPERTY (AMENDMENT) BILL, 1956—continued.

SHRI BHUPESH GUPTA : Mr. Deputy Chairman, as the House adjourned, I was speaking on how the refugees are treated in India, that is, those who were coming from Pakistan. The hon. Minister gave certain figures and he said that sometimes the East Bengal people feel that there are inducements here ; this, I think will be an exaggeration of facts. In this connection what I would like to mention is this that apart from preventing the migration at the source it is also necessary to speedily rehabilitate the people who come here. The evacuee property laws are no solution to the problem so far as the East Bengal refugees are concerned. I also gave the reason as to why I think so and I do not think that anybody would disagree with what I have said. In this connection I would like to say that the Government's attitude towards the refugees, whether they come from the propertied classes or not, has not been always very satisfactory.